

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:6422
ANSWERED ON:09.05.2005
SARDAR SAROVAR PROJECT
Gadhavi Shri Pushpdan Shambhudan

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the arrears of Sardar Sarovar Project by the participating States, viz. Madhya Pradesh, Maharashtra and Rajasthan are not being paid to Gujarat regularly; and

(b) if so, the details thereof and the steps taken by the Government to resolve the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES(SHRI JAI PRAKASH NARAYAN YADAV)

(a) The payment of arrears towards share cost of Sardar Sarovar Project (SSP) by participating States of Madhya Pradesh, Maharashtra and Rajasthan to the State of Gujarat has not been made regularly. However, recently, the position of payments in respect of undisputed share cost by party States has improved considerably.

(b) As on March, 2005, a sum of Rs.231.06 crore remains unpaid as undisputed share cost of the project from the participating States as per the details given below:

(Rs. crore)

Particulars	Madhya Pradesh	Maharashtra	Rajasthan	Total
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Undisputed gross share cost	1687.76	799.47	507.17	2994.4
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Share cost paid/adjusted	1594.00	583.39	585.95	2763.3
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Balance payable undisputed share cost	93.76	216.08	-78.78	231.06
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The full burden of disputed share cost of Rs. 6343.94 crore continues to be borne by the Government of Gujarat. The Central Government through Sardar Sarovar Construction Advisory Committee

(SSCAC) and Narmada Control Authority is making all possible efforts to persuade Governments of Madhya Pradesh and Maharashtra to pay at least undisputed part of their outstanding share costs to the State of Gujarat.